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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


T.P. No. 83/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 309/2009 in C.P. No. 25/2006 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Malibu Plastica (P) Ltd.
V/s
ROC, Gujarat & Ors.

Section of the Companies Act: Section 392(2) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHISH SHAH	Proprietor Company	Malibu Plastica	
2.		Secretary	P. Ltd.	

ORDER

Learned PCS Mr. Ashish Shah present for Petitioner. None present for Respondents.

In view of order passed in IA 25/2018 petitioner is permitted to withdraw the petition.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 17th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL